

09.06.2020

Present: Mr. Siddharth Arora, Ld. Counsel for all plaintiffs.
Sh. Jitender Kumar, Ld. Counsel for all defendants.

Intimation has been received through Mr.Sodi,
Coordinator and matter taken up through Video Conferencing.

Submissions heard.

It is stated on behalf of both the counsels that a settlement has been arrived at in between the parties and the present suit may be disposed off accordingly qua prayer clause (b) only and plaintiffs are not pressing their prayer clause (a) and (c) against the defendants. Counsel for defendants prays for filing the hard copy of the written statement of all the defendants along with *vakalatnama*. At request, matter is shortly passed-over for personal appearance of parties/counsels.



(Prashant Kumar)
ADJ- 01 (Central),
THC, Delhi, 09.06.2020

At 03:00 PM

Present: Mr. Siddharth Arora, Ld. Counsel for all plaintiffs.
Sh. Jitender Kumar, Ld. Counsel for all defendants.

Written statement is filed on behalf of all the defendants along with *vakalatnama*. It is stated by the counsel for the defendants

that they have no objection if the present suit may be disposed off as compromised as both the parties have arrived at an amicable settlement. Statement of both the counsels is recorded to this effect. Both plaintiffs and defendants are bound by their respective statements. In the light of the statement made on behalf of the plaintiffs, prayer clause (a) and (c) is allowed to be withdrawn as it is not pressed for.

The present suit is disposed off as settled/compromised, in the light of the statement of Ld. Counsels for both the parties. Parties are left to bear their respective cost. Both plaintiffs and defendants are bound by their respective statements.

File be consigned to record room, after due compliance.



Prashant Kumar)

ADJ- 01 (Central),

THC, Delhi, 09.06.2020

Payal Gupta & Ors. Vs. Kamal Gupta & Ors.

09.06.2020


Present: None.

Intimation has been received through Mr.Sodi,
Coordinator,

Matter is adjourned for appearance of plaintiff or his
counsel through video conferencing or personal appearance.

Be put up on 18.06.2020,

File be put up before Ld. District Judge (HQ) for further
order to place the file before concerned court, if the court resumes
functioning. If the court does not resume functioning, then file be
ordered to be put up before concerned Duty Judge on 18.06.2020.


(Prashant Kumar)
ADJ- 01 (Central),
THC, Delhi, 09.06.2020

09.06.2020

Fresh petition filed. It be checked.

Present: Sh. R. S. Bajwa, Ld. Counsel for the petitioner.

Intimation has been received through Mr.Sodi, Coordinator and matter taken up through Video Conferencing.

Submissions heard through video conferencing.

The present suit has been filed in the form of photocopy of original petition. It is a suit for permanent injunction along with an application under Order XXXIX Rule 1 & 2 CPC.


Ld. Counsel for the plaintiff submits that LR's of deceased plaintiff are having apprehension that they may be dispossessed from the suit property by the defendants, who is the landlord. Ld. Counsel for the plaintiff prays for issuance of process/notice.

Heard. Considered.

Let summons of suit along with notice of application be served upon the respondent on filing of PF/RC/Speed Post/Courier as well as by all means.

Be put up on 12.06.2020.

File be put up before Ld. District Judge (HQ) for further order to place the file before concerned court, if the court resumes functioning. If the court does not resume functioning, then file be ordered to be put up before concerned Duty Judge on 12.06.2020.


(Prashant Kumar)
ADJ- 01 (Central),
THC, Delhi, 09.06.2020

VICTORINOX AG VS. DINESH GUPTA

09.06.2020

Fresh application filed. It be checked.

Present: Sh. Virendra Sinha, Ld. Counsel for the plaintiff.
Sh. Manish Singhal, Ld. Counsel for the defendant.

Intimation has been received through Mr.Sodi, Coordinator and matter taken up through Video Conferencing.


Submissions heard through video conferencing.

It is stated on behalf of Ld. counsel for plaintiff that there is an interim protection in their favour and since the matter pertains to regular court of Sh.Manmohan Singh, Ld. ADJ, THC, Delhi, therefore, the same may be placed before him for arguments for the next date, so that matter can be heard by court concerned.

Similar, arguments has been put-forth by Ld. Counsel for defendant who has filed this application.

Therefore, at their request be put up on 11.06.2020,

File be put up before Ld. District Judge (HQ) for further order to place the file before concerned court, if the court resumes functioning. If the court does not resume functioning, then file be ordered to be put up before concerned Duty Judge on 11.06.2020.


(Prashant Kumar)
ADJ- 01 (Central),
THC, Delhi, 09.06.2020

Ex. No. _____
Radhey Shyam Gupta
Vs. Narain Mittal & Anr.

09.06.2020

Fresh execution petition filed. It be checked.


Present: None.

Intimation has been received through Mr.Sodi,
Coordinator.

This execution petition has been filed in the form of
photocopy of the original petition.

Nazir to report on **17.07.2020** and petition be sent to the
concerned court for the date fixed.

File be put up before Ld. District Judge (HQ) for further
order to place the file before concerned court, if the court resumes
functioning. If the court does not resume functioning, then file be
ordered to be put up before concerned Duty Judge on 17.07.2020.


(Prashant Kumar)
ADJ- 01 (Central),
THC, Delhi, 09.06.2020